

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT SRINAGAR**

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**ORDER**

No. 783 **RG/LP** Dated 04-09-2021

In exercise of powers vested under Chapter-XVII (Oath Commissioners) Rule 186 of The Jammu and Kashmir High Court Rules, 1999, Hon'ble the Chief Justice has been pleased to appoint below mentioned Advocates as Oath Commissioners for the **term of two years** and place of practice shown against their respective names with effect from the date of issuance of the order:-

S. No	Name of the Applicant	Date of Birth	Enrollment No. & Date	Area of Practice
1	Sh. Suhail Bharti, Advocate S/O Dharminder Kumar R/O H.No.82, New Plot near Govt. Middle School, Jammu	23.02.1992	JK-125/2017 Dt.28.1.2017	District Court Complex Jammu
2	Ms. Nisha Saini, Advocate D/O Sh. B.D. Saini R/O H.No.74, Ward No.11, Near Telephone Exchange, tehsil Arnia, Dstrict Jammu	20.03.1992	JK-81/2017 Dt.28.1.2017	Munsiff Court Complex, Bishnah
3	Sh. Sheikh Muneeb Advocate S/O Gh Mohi Ud Din Sheikh R/O Girdnawha (Nowshera), tehsil Boniyyar, District Baramulla	21.11.1987	JK-108/2017 Dt.28.1.2017	Munsiff Court Boniyyar
4	Sh. Lokesh Kumar, Advocate S/O Sh. Vijay Kumar R/O H.No.197, Lane No.1, Rajpura Mangotrian, Shakti Nagar, Jammu	14.09.1990	JK-44/2018 Dt.27.02.2018	High Court Wing Jammu
5	Sh. Adil Hamid Lone, Advocate S/O Ab Hamid Lone R/O Pahaloo Kulgam, J&K, Lone Mohalla, Kulgam	13.12.1992	JK-164/2017 Dt 16.03.2017	Distt. Court Kulgam

The Oath Commissioners, so appointed shall strictly comply with the conditions laid down in the Rules and maintain requisite registers and receipt books as required under Rule 190 to 195 of the said Rules.

- **The Oath Commissioners shall hold office only for the term of validity under Rule 189 of the Jammu and Kashmir High Court Rules, 1999.**
- **All Oath Commissioners shall deposit their Registers and Counterfoils of their receipt books as maintained by them under Rule 110 and 112 respectively after expiry of the term of their appointment with the concerned District and Sessions Judge or Registrar, High Court, as the case may be, in terms of Rule 191 (4) and 195 Chapter-XVII.**
- **Non-compliance of any of the Rules, Notifications or directions issued shall result in the termination of the appointment of defaulting Oath Commissioner without any notice to him/her under Rule 189 of the rules.**

By order

  
(Mohammad Yasin Beigh)  
Registrar (Admn.)

No. 40003-24/RG/CP Dated 04-09-2021

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice
2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey
3. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thakur
4. Secretary to Hon'ble Mr. Justice Sanjay Dhar  
..... for information of their Lordships.
5. Registrar Vigilance, High Court of J&K at Jammu
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
7. Principal District & Sessions Judge, Jammu/Baramulla/Kulgam.
8. President J&K High Court Bar Association, Jammu/Srinagar
9. President, District Bar Association Baramulla/Kulgam  
.....for information
10. Manager Govt. Press, Jammu for publication in the next issue of Govt. Gazette.
11. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
12. Concerned Advocate, Mr./Ms \_\_\_\_\_  
.....for information and compliance.

  
Registrar (Admn.)